

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA
UNSTARRED QUESTION NO. 380
TO BE ANSWERED ON FRIDAY, THE 3RD FEBRUARY, 2017
14, MAGHA 1938 (SAKA)

'CORPORATE TAX'

380: SHRI RABINDRA KUMAR JENA:

Will the Minister of FINANCE be pleased to state:

- the details of corporate tax rate prevailing during the last three years;
- the details of corporate tax rates in various countries of the world;
- the corporate tax collection both in absolute terms and in terms of percentage of GDP in India and other countries during the last three years;
- whether the Government is aware that the USA is likely to cut corporate tax rates by half, if so, the details thereof; and
- the manner in which the above decision is likely to affect our corporate scenario and the corrective steps taken by the Government in this regard?

ANSWER

(MINISTER OF STATE IN THE MINISTRY OF FINANCE)

(SHRI SANTOSH KUMAR GANGWAR)

- The details of corporate tax rate prevailing during the last three years i.e. financial year's 2013-2014, 2014-15, 2015-16 is enclosed as annexure.
- Information regarding details of corporate tax rates in various countries of the world is not maintained in a centralized manner in CBDT.
- The corporate tax collection both in absolute terms and in terms of percentage of GDP in India is given as under:

(Rs. in crores)

F. Y.	Corporate Direct Taxes Collection	GDP Current Market Price	Corporate Tax GDP Ratio
2013-14	394678	11355073	3.48%
2014-15	428925	12541208	3.42%
2015-16	453228	13576086 (#)	3.34%

Source: (#) provisional estimates as per Press Release dated 06.01.2017 of Ministry of Statistics and Programme implementation

However, the data of tax GDP ratio of other countries is not maintained in a centralized manner in CBDT.

(d) & (e): No such information is available.

Domestic Company (whether public or private)

Head of Income	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16
Long-term capital gain	20%	20%	20%
Short-term Capital Gain u/s 111A	15%	15%	15%
Dividend from a subsidiary foreign company	15%	15%	15%
Other Incomes	30%	30%	30%

In addition, surcharge, education cess and secondary & higher education cess are also levied as under:

	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16
Surcharge	5% (if total income exceeds Rs.1 crore but does not exceed Rs. 10 crore)	5% (if total income exceeds Rs.1 crore but does not exceed Rs. 10 crore)	7% (if total income exceeds Rs.1 crore but does not exceed Rs. 10 crore)
	10% (if total income exceeds Rs. 10 crore)	10% (if total income exceeds Rs. 10 crore)	12% (if total income exceeds Rs. 10 crore)
Education Cess	2%	2%	2%
Secondary & Higher Education Cess	1%	1%	1%

Foreign Company

Head of Income	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16
Long-term Capital Gain	20%	20%	20%
Short-term Capital Gain u/s 111A	15%	15%	15%
Income from Royalty or fees for technical services from Govt. Or an Indian Concern	50% (in pursuance of an agreement made on or before 31.03.1976)	50% (in pursuance of an agreement made on or before 31.03.1976)	50% (in pursuance of an agreement made on or before 31.03.1976)
	25% (in pursuance of an agreement made on or after 01.04.1976)	25% (in pursuance of an agreement made on or after 01.04.1976)	10% (in pursuance of an agreement made on or after 01.04.1976)
Other Income	40%	40%	40%

In addition, surcharge, education cess and secondary & higher education cess are levied as under:

	F.Y. 2013-14	F.Y. 2014-15	F.Y. 2015-16
Surcharge	2% (if total income exceeds Rs.1 crore but does not exceed Rs. 10 crore)	2% (if total income exceeds Rs.1 crore but does not exceed Rs. 10 crore)	2% (if total income exceeds Rs.1 crore but does not exceed Rs. 10 crore)
	5% (if total income exceeds Rs. 10 crore)	5% (if total income exceeds Rs. 10 crore)	5% (if total income exceeds Rs. 10 crore)
Education Cess	2%	2%	2%
Secondary & Higher Education Cess	1%	1%	1%